



2026:AHC:18130

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 886 of 2026

Shiv Prasad And 2 Others

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Ram Krishna Dubey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. It is argued by learned counsel for the petitioners that an application under Section 38/32 of U.P. Land Revenue Code, 2006 was filed by the petitioners before the Sub Divisional Magistrate, Bhadohi on 29.04.20213 and on the aforesaid application, reports were called for which were duly given by the Revenue Authorities. It is argued that considerable time has already been lapsed but till date no decision has been taken in the matter.
2. On the other hand, it is argued by learned Standing Counsel that the respondent No.2/Sub Divisional Magistrate, Tehsil Bhadohi District Bhadohi will take a decision in the matter expeditiously.
3. Heard learned counsel for the parties and perused the record.
4. In the facts and circumstances of the case and without entering into merits of the case, the present petition is disposed of directing the petitioner to submit all relevant documents along with certified copy of this order before the respondent No.2/Sub Divisional Magistrate, Tehsil Bhadohi District Bhadohi within a period of ten days from today. In the case, the petitioners do so, the respondent No.2 will take a decision in the matter most expeditiously and preferably within a period of four weeks thereafter unless there is no legal impediment.

(Prakash Padia,J.)

January 27, 2026

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